

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3585
ANSWERED ON:29.07.2009
FAMILY NORMS FOR LTC CLAIM
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether for the purpose of claiming Leave Travel Concession (LTC), there are different norms for definition of family for Government employees and public sector undertakings employees including Air India, Railways, etc. in availing LTC benefits;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken or proposed to be taken to bring Central Government employees at par with PSU employees for LTC benefits?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b): Definition of family is uniform for all Central Government employees who are governed by Central Civil Services (Leave Travel Concession) Rules, 1988 and the instructions issued thereunder from time to time. These rules do not apply to employees of Air India, Railways and Public Sector Enterprises who are eligible for other forms of travel concessions applicable to them as decided by the respective organizations.

(c): No such proposal is under consideration of the Government.